

**IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA 'C' BENCH, KOLKATA
(Virtual Court)**

(Before Sri J. Sudhakar Reddy, Accountant Member & Sri Aby T. Varkey, Judicial Member)

**I.T.A. No. 654/Kol/2019
Assessment Year: 2010-11**

Saroj Bachhawat.....Appellant
[PAN: ADJPB 0879 Q]

Vs.

ACIT, Circle-31, Kolkata.....Respondent

Appearances by:

None appeared on behalf of the Assessee.

Sh. Jayanta Khanra, JCIT, appeared on behalf of the Revenue.

Date of concluding the hearing : March 5th, 2021
Date of pronouncing the order : March 10th, 2021

ORDER

Per Bench:

The assessee seeks permission of this Bench to withdraw his appeal in ITA No. 654/Kol/2019 as he has availed the scheme under "Vivad Se Vishwas Act, 2020" vide his application dated 19.02.2021. The assessee states that he has been granted certificate by the designated authority in Form No.-3 under the provisions of "Vivad Se Vishwas Act, 2020".

2. We accept this application of the assessee and dismiss this appeal as withdrawn.

Kolkata, the 10th March, 2021.

Sd/-
[Aby T. Varkey]
Judicial Member

Sd/-
[J. Sudhakar Reddy]
Accountant Member

Dated: 10.03.2021

Bidhan (P.S.)

Copy of the order forwarded to:

1. **Saroj Bachhawat, Ideal Plaza, 11/1, Sarat Bose Road, South Block, Room No. 207 & 209, Kolkata-700 020.**
2. **ACIT, Circle-31, Kolkata.**
3. CIT(A)-9, Kolkata. (sent through mail)
4. CIT-
5. CIT(DR), Kolkata Benches, Kolkata. (sent through mail)

True copy

By order

Assistant Registrar
ITAT, Kolkata Benches